

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2859
ANSWERED ON:14.03.2000
CONVERSION FEE
ADHIR RANJAN CHOWDHURY

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA has made all plots upto 50 Sq. Mtrs. from lease hold to free hold without any conversion fee and without necessary certificate etc. to the allottees those who have cleared their dues;
- (b) if so, the details thereof; and
- (c) the time by which all the plot holders are likely to be issued such certificates?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a)&(b): According to the scheme of conversion of lease hold rights into free-hold notified by the Ministry of Urban Development, no conversion fee is payable in respect of plots having land area upto 50 Sq. Mtrs., `C` type tenements, Janta flats and also flats constructed by Group Housing Societies on land allotted by DDA having plinth area of 30 Sq. Mtr and below. In such cases DDA has to confer freehold rights upon the allottees/lessees on record subject to fulfilment of the following conditions:

- i) The allottee has paid upto date ground rent/revised ground rent, as the case may be.
- ii) No other dues are outstanding.
- iii) The title of the property is not under dispute in the court of law or there is no litigation pending.
- iv) The lease of the plot has not been determined or the property re-entered.
- v) The building on the plot has been constructed and Form `D` obtained.
- vi) The property is not mortgaged.

(c): No time frame can be indicated. However, as on 28.2.2000, in 1963 cases conversion has already been allowed by issuing Conveyance Deed Papers and the remaining cases are at various stages of process.